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Date: 23/12/2025

(2017) 05 KL CK 0042

High Court Of Kerala

Case No: 3589 of 2017

RAJU @ PICHATHI RAJU S/O. SADANANDAN

APPELLANT

Vs

VS

STATE OF KERALA RESPONDENT

Date of Decision: May 31, 2017

Acts Referred:

• Kerala Abkari Act, 1967, Section 15(c), Section 55(i)

Hon'ble Judges: Sunil Thomas

Bench: SINGLE BENCH

Advocate: B.MOHANLAL, AJITH MURALI

Final Decision: Allowed

Judgement

- 1. Petitioner herein is the first accused in Crime No.38 of 2016 of Kottarakkara Excise Range for offence punishable under section 55(i) of the Kerala Abkari Act.
- 2. It is alleged by the prosecution that on 23.03.2016 at 6.30p.m., accused was in possession of 700 ml of foreign liquor. It was alleged that it was meant for sale. Three other accused were also apprehended for offence punishable under section 15(c) of the Abkari Act. Petitioner herein is in custody since that date. He seeks bail.
- 3. The substantial part of investigation is over with the search and seizure. It is stated by the learned Public Prosecutor that the petitioner herein is not involved in any other case. Having considered this, I am inclined to grant bail to the petitioner herein subject to the following conditions.
- (i) Petitioner shall execute a bond for a sum of Rs.40,000/- (Rupees forty thousand only) with two sureties for the like sum each to the satisfaction of the jurisdictional Court.
- (ii) He shall not threaten, coerce or intimidate the de facto complainant and the witnesses nor shall he interfere in the process of investigation.

(iii) He shall not get involved in any other identical offences.

The bail application is allowed as above.